

RAJASTHAN HIGH COURT, JODHPUR

ORDER

No.Estt.(RJS)/115/2013

Date : 27.08.2013

The following officers are appointed/posted as Presiding Officers of the vacant Courts shown against their names in addition to their own duties with immediate effect till further orders :-

S. No.	Name of officer with present post SARVA SHRI/MS. :	Name of vacant Court(s) of which the Presiding Officer appointed in addition to his own duties
1	2	3
AJMER JUDGESHIP:		
1.	Phool Chand Jhanjharla Judge, Designated Court, Ajmer	Session Judge, Spl. Court, ACD Cases, Ajmer
2.	Rajendra Kumar Sharma-III Spl.Judge, SC/ST Cases Court, Ajmer	ADJ (Women Atrocities Cases), Ajmer
3.	Asha Kumari ADJ No.1, Ajmer	ADJ No.5, Ajmer
4.	Nawal Kishore Sharma ADJ No.3, Beawar	ADJ No.1, Beawar
ALWAR JUDGESHIP:		
5.	LAXMAN SINGH ADJ NO.2, BEHROR	ADJ NO.1, BEHROR
BANSWARA JUDGESHIP		
6.	Sushil Kumar Jain CJM, Banswara	CJ(JD)-JM, Ghatol
BARAN JUDGESHIP		
7.	Harl Mohan Gupta ACJM, Baran	CJM, Baran
BHARATPUR JUDGESHIP		
8.	Omkar Tyagi ADJ No.4, Bharatpur	Judge, Spl.Court for dacoity cases, Bharatpur
9.	Harun ADJ No.3, Bharatpur	Spl. Judge, SC/ST Cases Court, Bharatpur
BHILWARA JUDGESHIP		
10.	Ram Singh Meena DJ, Bhilwara	Sessions Judge, Spl.Court, ACD Cases, Bhilwara
BIKANER JUDGESHIP		
11.	Atul Kumar Saxena ADJ No.1, Bikaner	Additional Session Court, Women Atrocities Cases, Bikaner
12.	Mahendra Kumar Sharma Spl.Judge, SC/ST Cases Court, Bikaner	ADJ No.3, Bikaner
BUNDI JUDGESHIP		
13.	Raghvendra Kachawal ADJ No.2, Bundi	ADJ No.1, Bundi
14.	Neeraj Kumar CJ(JD)-JM, Indergarh (Bundi)	CJ(JD)-JM, Lakheri
CHITTORGARH JUDGESHIP		
15.	Bhanwar Lal Bugalla ADJ No.1, Chittorgarh	ADJ No.2, Chittorgarh
DAUSA JUDGESHIP		
16.	Yudhisthir Sharma ADJ, Dausa	ADJ, Lalsot

(Signature)
27.8.13

S. No.	Name of officer with present post SARVA SHRI/MS. :	Name of vacant Court(s) of which the Presiding Officer appointed in addition to his own duties
17.	Ajay Godara ACJM No.1, Lalsot	ACJ(SD)-ACJM No.2, Lalsot
	DHOLPUR JUDGSHIP	
18.	Arun Kumar Agarwal Spl.Judge, SC/ST Cases Court, Dholpur	ADJ, BARI
19.	Prem Prakash Gupta ACJ(SD)-ACJM No.2, Bari	ACJ(SD)-ACJM No.3, Bari
	GANGANAGAR JUDGESHIP	
20.	Anli Beniwal Spl.Judge, SC/ST Cases Court, Ganganagar	ADJ No.1, Ganganagar
	JAIPUR METROPOLITAN JUDGESHIP	
21.	Chandra Kumar Songara Spl.Judge, (CBI) No.3, Jaipur Metropolitan	Spl.Judge, (CBI) No.4, Jaipur Metropolitan
22.	Surendra Kumar Swami Judge, Printing & Stationary Embezzlement Cases Court, Jaipur District	Spl.Judge, (CBI) No.5, Jaipur Metropolitan
23.	Prabhu Lal Ameta Sessions Judge, Spl.Court ACD Cases No.1, Jaipur Metropolitan	Sessions Judge, Spl.Court ACD Cases No.2, Jaipur Metropolitan
24.	Om Prakash Sinwar Spl. Judge, NDPS Cases Court, Jaipur Metropolitan	Sessions Judge, Spl.Court ACD Cases No.3, Jaipur Metropolitan
25.	Krishna Swaroop Chalana ADJ No:17, Jaipur Metropolitan	Spl.Judge, Sati Niwaran Cases Court, Jaipur
26.	Shiv Kumar Sharma ADJ No.16, Jaipur Metropolitan	ADJ No.6, Jaipur Metropolitan
27.	Ajay Kumar Sharma-I ADJ No.18, Jaipur Metropolitan	ADJ No.10, Jaipur Metropolitan
28.	Harendra Singh ADJ NO.2, Jaipur Metropolitan	ADJ No.12, Jaipur Metropolitan
29.	Kamal Prakash Saxena ADJ No.4, Jaipur Metropolitan	ADJ No.13, Jaipur Metropolitan
30.	Mohd. Anwar Ali ADJ No.5, Jaipur Metropolitan	ADJ No.15, Jaipur Metropolitan
31.	Kamal Prakash Saxena ADJ No.4, Jaipur Metropolitan	ADJ No.20, Jaipur Metropolitan hq. at Chomu
32.	Balwant Singh Bhari ACJ(JD)-MM No.26, Jaipur Metropolitan	ACMM No.21, Jaipur Metropolitan Hq. at Sangner
33.	Kaushal Singh ACJ(JD)-MM No.25, Jaipur Metropolitan	ACMM No.22, Jaipur Metropolitan Hq. at Chomu
34.	Pramod Kumar Sharma ACJ(JD)-MM No.17, Jaipur Metropolitan	ACJ(JD)-MM No.34, Jaipur Metropolitan hq. at Chaksu
	JAIPUR DISTRICT JUDGESHIP	
35.	Surendra Singh ADJ No.4, Jaipur District	ADJ No.1, Jaipur District
36.	Dinesh Tyagi ADJ No.2, Jaipur District	ADJ No.3, Jaipur District

[Handwritten Signature]

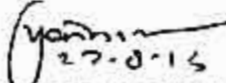
S. No.	Name of officer with present post SARVA SHRI/MS. :	Name of vacant Court(s) of which the Presiding Officer appointed in addition to his own duties
37.	Amit Kumar CJ(JD)-JM, Phagi	ACJ(JD)-JM, Phagi
	JHALAWAR JUDGESHIP	
38.	Bina Jain ACJM, Jhalawar	CJM, Jhalawar
	JODHPUR METROPOLITAN JUDGESHIP	
39.	Sanjay Kumar Spl.Judge, SC/ST Cases Court, Jodhpur Metropolitan	ADJ No.1, Jodhpur Metropolitan
40.	Prithvi Raj Sharma ADJ, Phalodi (Jodhpur District)	ADJ No.3, Jodhpur Metropolitan
41.	Deepak Pandey ADJ No.5, Jodhpur Metropolitan	ADJ No.6, Jodhpur Metropolitan
42.	Anupama Rajeev Bijlani ACMM No.6, Jodhpur Metropolitan	ACMM(Eco. Offences), Jodhpur Metropolitan
	KARAULI JUDGESHIP	
43.	Ajay Shukla ADJ No.1, Hindauncity	ADJ No.2, Hindauncity
44.	Mohammed Asif Ansari ACJ(JD)-JM, Karauli	CJ(JD)-JM, Karauli
	KOTA JUDGESHIP	
45.	Ramesh Kumar Sharma ADJ No.5, Kota	ADJ No.1, Kota
46.	Urmila Verma ADJ No.4, Kota	ADJ No.6, Kota
	MERTA JUDGESHIP	
47.	Yogendra Sharma CJM, Nagaur	ACJM, Nagaur
	RAJSAMAND JUDGESHIP	
48.	Hari Narain Saraswat CJM, Rajsamand	CJ(JD)-JM, Railmagra
	SAWAI MADHOPUR	
49.	Chandra Bhan DJ, Sawaimadhopur	SPL.JUDGE, SC/ST CASES COURT, Sawai Madhopur
50.	Shyam Sunder Lata ADJ, Gangapurcity	ADJ, Sawaimadhopur
51.	Rajpal Singh CJ(JD)-JM, Gangapurcity	ACJM, Gangapurcity
	SIROHI JUDGESHIP	
52.	Rameshwar Vyas DJ, Sirohi	Spl.Judge, SC/ST CASES COURT, Sirohi
	TONK JUDGESHIP	
53.	Dinesh Chandra Somani DJ, Tonk	ADJ, Tonk
54.	Bhuvan Goyal Judge, Spl.Court, Communal Riots Cases, Tonk	Spl.Judge, SC/ST Cases, Tonk
	UDAIPUR JUDGESHIP	
55.	Mashroor Alam Khan Additional Sessions Court, Women Atrocities Cases, Udaipur	ADJ No.3, Udaipur
56.	Ajit Kumar Hinger ADJ No.5, Udaipur	ADJ No.4, Udaipur

(Signature)

NOTE :-

1. The officers who have been appointed as P.O. of out lying Courts in addition to their own duties shall hold Court at the respective places at least for three days in alternative week.
2. The officers who have been appointed as P.O. of the Court stationed at the same headquarter in addition to their own duties shall dispose off that much additional work so as to achieve at least 40% of the standard of work for which they are holding additional charge.
3. The cases in which accused are in custody or there are direction of higher Court for time bound disposal of case shall be decided on priority basis.

BY ORDER,


27-8-15

REGISTRAR GENERAL